

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

Original Application No.020/583/2018

Date of Order : 22.06.2018

Between :

C. Ramanjaneyulu,
S/o. late Sri Sunkanna,
Occ: Ex.PA, Group 'C',
aged about 63 years,
Kurnool Head Post Office,
Kurnool District, A.P.
R/o. Door No.21-14, Kondapeta,
Dhone Post,
Kurnool District – 518 222, A.P. ... Applicant

And

1. Union of India rep. by its
Secretary,
Ministry of Communications,
Department of Posts & DG Posts,
New Delhi – 110 001.
2. The Post Master General,
Kurnool Region,
Kurnool – 518 005. A.P. ... Respondents

Counsel for the Applicant ... Mr. K. Ram Murthy
Counsel for the Respondents ... Mr. M. Sanjay, Addl. CGSC.

CORAM:

Hon'ble Mr.Justice R.Kantha Rao ... *Judl. Member*
Hon'ble Mrs. Minnie Mathew ... *Admn. Member*

ORAL ORDER
{ As per Hon'ble Mr.Justice R. Kantha Rao, Judl. Member }

Heard the learned counsel appearing for the Applicant.

2. Mr. M. Sanjay, learned Standing Counsel takes Notice for the Respondents.
3. The Applicant filed an Application seeking review of the punishment order which is pending with the 2nd Respondent.
4. Having regard to the nature of the relief prayed for, the O.A. is disposed of directing the Respondent No.2 to consider and dispose of the representation according to law within a period of eight weeks. No order as to costs.

(MINNIE MATHEW)
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

pv